

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 111
(IB)-1304(PB)/2019

IN THE MATTER OF:

Bindals Merchandise

..... Petitioners/Applicant

v.

Bulland Realtors Pvt Ltd.

..... Respondents

Order under Section 9 of IBC, 2016

Order delivered on 01.07.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. PRADEEP R. SETHI,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner
For the respondent

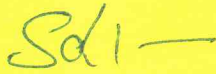
Mr. Mrinal Harsh Vardhan, Mr. Kartik Sarin, Adv.
Mr. Karan Malhotra, Adv.

ORDER


Learned counsel for the respondent states that he shall file his vakalatnama within three days along with the resolution of the respondent company. Reply be filed within two weeks with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 29.07.2019.



(PRADEEP R. SETHI)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)